

ITEM NO.22

COURT NO.6

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 162-163/2025

[Arising out of impugned final judgment and order dated 13-12-2024 in CWP-(PIL) No. 9/2023 29-11-2024 in CWP-(PIL) No. 9/2023 passed by the High Court of Punjab & Haryana at Chandigarh]

CHANDIGARH ADMINISTRATION

Petitioner(s)

VERSUS

REGISTRAR GENERAL,
HIGH COURT OF PUNJAB AND HARYANA & ORS.

Respondent(s)

IA No. 891/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

Amicus Curiae Mr. P.S. Patwalia, Sr. Adv.

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Ms. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Shreekant Neelappa Terdal, AOR

For Respondent(s) Mr. Aashish Chopra, Sr. Adv.
Mr. Somran Sharma, AOR

Mr. Ashok Mathur, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Tushar Mehta, learned Solicitor General for the petitioner, Mr. Ashok Mathur, learned counsel appearing, on instructions, for respondent no.1-Punjab & Haryana High Court at Chandigarh, Mr. Aashish Chopra, learned senior counsel

appearing for respondent nos. 6 to 9 and Mr. P.S. Patwalia, learned senior counsel, who is appearing to assist the Court and is appointed as *amicus curiae*.

Let copy of the petition(s) be supplied to Mr. P.S. Patwalia, learned *amicus curie* and to learned counsel appearing for the respondent(s), within 24 hours.

This petition by the Union Territory of Chandigarh Administration is confined to the issue relating to construction of Verandah in front of Court Room No.01 only.

Notice may be issued to the unserved respondents, returnable within two weeks.

The represented respondents may file their response within the same time.

In the meantime, the High Court shall proceed further with the pending PIL and other connected matters.

Until further orders, the direction relating to construction of Verandah before Court Room No.01 by the Union Territory of Chandigarh Administration and the contempt notices against the Chief Engineer shall remain stayed.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER